

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(25) C.P.(I.B)-298/10/(MB)/2018
MA 492/2018 & MA 336/2018 &
MA 324/2018

CORAM: Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 05.09.2018

NAME OF THE PARTIES: Aircel Ltd.

SECTION OF THE COMPANIES ACT: 10 of INSOLVENCY AND BANKRUPTCY
CODE, 2016.

ORDER

1. The Learned Representatives of both the sides are present.
2. On request of both the side the matter is adjourned to 27.09.2018. From the side of the DOT a Sur-Rejoinder is filed today. Copy served on the other side.
3. In respect of the Direction / observation of Order dated 09.08.2018 *i.e.* issue of the permission under tenancy *as* already been put up before *me* COC. E-Voting is still in progress hence to communicate the outcome of meeting matter is adjourned to **12.09.2018**.

SD/-

M.K. SHRAWAT
Member (Judicial)

05.09.2018.

HHS